

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-101(ND)2018

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
08.02.2018**

**NAME OF THE COMPANY: C. Rajalakshmi Vs. Sare Realty Projects Pvt.  
Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

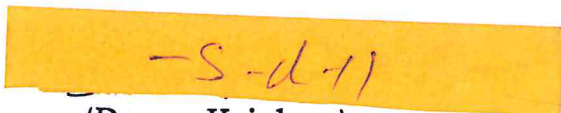
**For the Petitioner:** Mr. Dinesh Pratap Singh, Advocate

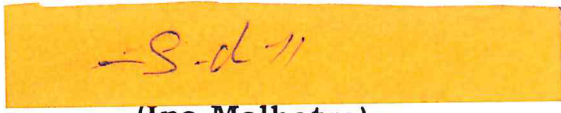
**For the Respondent:** None

**ORDER**

Id. Counsel for the Petitioner submits that steps were taken by hand to serve the Corporate Debtor. However, the receiving does not bear the stamp of the Corporate Debtor. The Tracking report in respect of the notice sent through Registered Post is still awaited.

Let steps be also taken through the process of the Bench returnable on 15<sup>th</sup> February, 2018.

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**